

## NOTE OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

O.A. No. 97/07

on the 15.03.07

copies of order  
alongwith copies  
of sent to all  
resps Copys &  
order prepared  
by both the  
counsel already  
mailed over on  
26.03.07

h  
SVA  
28/3/07  
So 6/3

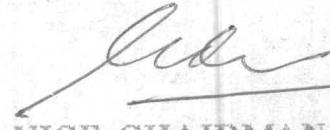
Order dated 15.03.07

Son of the Applicant who was appointed Helper at Chandipur I.T.R. expired on 27.07.06. Since, he was un-married his mother has claimed pensionary and rehabilitation benefits by filing representation under Annexure- 5 & 6 in this Original Application.

Ld. Counsel on behalf of the Petitioner ~~submitted under~~ strongly ~~presses~~ that the Respondents No.1 & 2 ~~should~~ <sup>may</sup> be directed to dispose of the pending representations. We find that one representation was filed on 09.08.06 and other one was filed on 20.08.06. Since, the representations are pending with Respondents No.1 & 2, without expressing any opinion on the merit of the case, the O.A. is disposed of as the Respondents are to take a view on the representations which are pending with them within sixty days of the receipt of this order. Ld. Counsel for the Respondent(s) has no objection to this.

Send copies of this order along with O.A. to the Respondents and free copies of this order be given to Ld. Counsels for both the parties.

BBR  
MEMBER (ADMN.)

  
VICE-CHAIRMAN